

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20622 of 2015

(Arising out of Order-in-Appeal No.MYS-EXCUS-000-DIVV-AC-APP-HAB-121-2014 dated 11.12.2014 passed by the Commissioner of Central Excise(Appeals), Mysore)

The Superintendent of Police,

District Police Office,
DC Office Road,
Subhashnagar,
Mandya - 571 401.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**

Mysore Central Excise Commissionerate,
S1 & S2, Vinaya Marga,
Siddhartha Nagar,
Mysore -570 011.

Respondent(s)

APPEARANCE:

Ms. Suja, A.K., Advocate for the Appellant

Mr. Vikalp Jain, Superintendent (AR), for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI,
MEMBER(TECHNICAL)**

Final Order No. 21939 /2025

DATE OF HEARING: 03.12.2025

DATE OF DECISION: 03.12.2025

DR. D.M. MISRA

The learned advocate for the appellant submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been placed on record. Learned AR for the Revenue does not dispute the same.

In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER(TECHNICAL)

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